

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 602
IB-365/ND/2021

IN THE MATTER OF:

M/s. Royal Manpower Services

...PETITIONER

Vs.

M/s. Faridabad Autocomp System Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 29.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Applicant

:Mr. Karan Gandhi, Adv

For the Respondent/Corporate Debtor

:Mr. Shreeyash U. Lalit and Mr.
Abhinav Aggarwal, Advocates.

ORDER

Heard the submissions made by the counsels for both the parties. Arguments in this matter has already been completed. Written submissions of the Petitioner has appeared on the e-portal. However, written submission of the Corporate Debtor has not yet appeared on the e-portal. Counsel for the Corporate Debtor has submitted that written submission has been filed only yesterday. Therefore counsel for the Corporate Debtor is directed to follow up with the Registry and get the written submissions listed at the earliest. Post this matter after two weeks. List this matter on 12.10.2022.

-sd-

(Rahul Bhatnagar)
Member (T)

-sd-

(P.S.N Prasad)
Member (J)

-sd-

(Anjula)